

**IN THE INCOME TAX APPELLATE TRIBUNAL, 'C' BENCH, KOLKATA**

Before : **Shri M.Balaganesh, Accountant Member,** and  
**Shri S.S. Viswanethra Ravi, Judicial Member**

**I.T.A No. 680/Kol/2014 A.Y: 2009-10**

M/s. Height Insurance  
Services Limited  
PAN: AACCH 0943G  
( Appellant)

Vs. C.I.T, Kolkata-I, Kolkata  
  
(Respondent)

For the Appellant /assessee : None appeared

For the Respondent/ Revenue: Shri Sachchidananda Srivastava, CIT, Ld. Sr.DR

Date of Hearing: 23-06-2016

Date of Pronouncement: 23-06-2016

**ORDER**

**SHRI S.S.VISWANETHRA RAVI, JM**

This appeal of the assessee is arising out of the order of the CIT, Kolkata-I, Kolkata dated 31-03-2014 for the assessment year 2009-10.

2. The CIT having exercised his revisionary power u/s. 263 of the Act has called for records of the assessment pertaining to the assessee for the assessment year under consideration. The CIT has remanded the issues raised in the notice dated 3-3-2014 for scrutiny and verification of the same as per law.
3. None appeared on behalf of the assessee.

4. At the time of hearing before us the Id.DR submits that the AO has given effect to the order passed by the CIT u/s.263, wherein the AO has accepted the contentions of the assessee by his order.

5. In view of the above, the appeal filed by the assessee is dismissed being infructuous.

6. In the result, the appeal of the assessee is dismissed being infructuous.  
Order is pronounced in the open court on 23 - 06-2016

Sd/-  
M.Balaganesh  
Accountant member

Sd/-  
S.S.Viswanethra Ravi  
Judicial Member

Dated : 23 - 06-2016

\*\*PRADIP(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant-M/s. Height Insurance Services limited 156A/319  
Kamalalaya Centre Lenin Sarani, Third Floor, Kolkata-700 013.
2. Respondent –Deputy Director of Income Tax, International  
Taxation 1(1) Aaykar Bhawan P-7 Chowringhee Square, Kolkata-  
700 069.
3. The CIT(A) concerned
4. The CIT concerned
5. The D.R      6. Guard File

True Copy,

By order    Asstt. Registrar